

National policy for agricultural labourers

2342. SHRI VIJAY PAL SINGH TOMAR:

SHRI HARNATH SINGH YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to bring a National Policy for Agricultural Labourers in the country;

(b) if so, the details along with its salient features thereof; and

(c) the manner in which the policy is proposed to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) No, Sir.

(b) and (c) In view of the (a) above, do not arise.

Violation of minimum wages law

†2343. SHRI AMAR SHANKAR SABLE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is a difference between minimum wages paid by Central Government and State Governments, if so, the scheme of Central Government to give higher minimum wages;

(b) whether by violating Minimum Wages Law of Central and State Governments payment agreement done in the year 2015 using pressure tactics is legal;

(c) if that is not legal, whether the ₹ 140/- per day agreement signed by Beedi employers with labour organisations involved in these works in Solapur Beedi industry is legal; and

(d) if not, whether Government will take action on them so that every Beedi worker gets minimum wages from Beedi employers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government, railway administration, mines, oil-fields, major port or any corporation